GOVERNMENT OF INDIA HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA

STARRED QUESTION NO:234
ANSWERED ON:10.03.2000
APPOINTMENT OF DIRECTORS IN PUBLIC SECTOR UNDERTAKINGS
AJAY SINGH CHAUTALA;C. KRISHNAN

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

:

- (a) The policy and criteria followed by the Government for appointment of Directors on the Board of Directors of the Public Sector Undertakings;
- (b) the number of Directors appointed in each of the PSUs during the last three years, till December 31, 1999;
- (c) the steps proposed to be taken by the Government to make appointment policy/ criteria transparent;
- (d) whether there is any proposal to elect one-third of Directors of all PSUs by workers Associations;
- (e) if so, the details thereof along with the time by which it is likely to be implemented; and
- (f) if not, the reasons therefor?

Answer

The Minister of Heavy Industries & Public Enterprises (Shri Manohar Joshi)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN THE REPLY TO THE LOK SABHA STARRED QUESTION NO. 234 FOR REPLY ON 10.3 REGARDING APPOINTMENT OF DIRECTORS IN PUBLIC SECTOR UNDERTAKINGS.

- (a), (c), (d) & (f): The policy and practice of the Government is to appoint, through a fair, objective and transparent selection, competent professionals and men of standing as full time functional and part time non-official Directors besides nominating departmental Government officials to the Board of Public Sector Undertakings.Boards are structured to cater to all aspects of corporate governance. There is no proposal to elect one-third of the Directors of all the PSUs by workers associations.
- (b): As per information readily available 88 and 15 full time directors were appointed during the years 1998 and 1999 respectively.
- (e): Does not arise.